

(b) whether these institutions are fully utilised for the purposes for which they were established; and

(c) whether Government has made a stock taking of their work in recent years, if so, what are the conclusions?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (DR. JITENDRA SINGH): (a) to (c) The information is being collected and will be laid on the Table of the House.

Drug abuse among citizens

1781. SHRI B. K. HARIPRASAD: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether after a gap of 15 years Government proposes to conduct an advanced survey on the extent, pattern and trend of drug abuse among the citizens;

(b) whether the survey being conducted by the National Sample Survey Organisation is co-sponsored by the UN Office on Drugs & Crime;

(c) whether Government proposes to conduct pilot surveys in Punjab and Manipur to assess the extent of drug abuse especially opiates and alcohol; and

(d) whether tobacco and gutka addicts will also be covered in this survey?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI SUDARSHAN BHAGAT): (a) to (c) The Ministry has requested National Sample Survey Office (NSSO) to conduct a nationwide survey on the extent, pattern and trend of alcohol and drug abuse. A pilot survey was conducted by NSSO during March-April 2010 in three cities viz. Mumbai, Amritsar and Imphal. The Ministry has also requested NSSO to carry out an advanced pilot survey in two states namely Punjab and Manipur. The United Nations Office on Drugs and Crime (UNODC) has not been involved in the survey.

(d) No, Sir.

Inclusion in Scheduled Castes from Odisha

1782. SHRI PYARIMOHAN MOHAPATRA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the number of proposals received from the State Government of Odisha for inclusion of specific castes in the list of Scheduled Castes and the year(s) from which such proposals are pending in case of each caste; and

(b) whether Government would give priority for final decision on such proposals and bring necessary constitutional amendment early?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI SUDARSHAN BHAGAT): (a) The year wise details in regard to number of proposals received from Government of Odisha for inclusion of certain castes etc, in the list of Scheduled Castes and processed in the Central Government, are indicated as under:-

Year	Proposals	Number of:
		Castes /synonyms for consideration for inclusion in SC list, in the proposal
2002	1	1
2005	1	5
2007	1	20
2011	1	3

(b) Such proposals are processed in accordance with the approved Modalities. Further, any amendment in the list of Scheduled Castes can be done only by an Act of Parliament in view of clause (2) of Article 341(2) of the Constitution of India.

Eradication of Dry Latrine System

1783. DR. BHALCHANDRA MUNGEKAR: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the number of dry latrines in the country as on 31 March, 2014, if so, details thereof, State-wise;

(b) the roadmap and the time-frame for the complete eradication of the dry latrine system; and

(c) the total number of manual scavenger in the country and what is the plan for their rehabilitation?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI SUDARSHAN BHAGAT): (a) As per the 'Houselisting and Housing Census 2011' data, which became available in March, 2012, there were 7,94,390 latrines in the country, from which night soil is removed by humans State/Union Territory wise details of such latrines are given in the Statement (*See* below). The data in this regard, as on 31.3.2014, is not available.